

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3587 of 2020**

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Bhaskar Dutta	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. Sidhartha Roy, Advocate
For the State	: Mr. P.K. Chatterjee, Addl. P.P.

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**Order No.02 Dated- 14.09.2020**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertake to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioner submits that he will file supplementary affidavit annexing therewith the certified copy of the order passed in the anticipatory bail application filed by the petitioner earlier.

List this anticipatory bail application after filing of the said supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**